

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
APPEAL No.166/2024(WZ)**



Prachi Mahurkar & Ors. ... Appellants

v/s

Union of India & Ors. ... Respondents

**Affidavit on behalf of Maharashtra Pollution Control Board i.e.
Respondent No.3**

I, Dhanashree Patil aged about 34 years, Occupation -service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Nagpur-I having my office at Udyog Bhavan, 5th floor, Sales Tax Office, Civil Lines, Nagpur 440001, do hereby solemnly affirm and state as under:

1. I am filing this Affidavit in compliance of the Order dated 7/7/2025 passed by this Hon'ble Tribunal.
2. I say and submit that the Appellant Prachi Mahurkar has filed the present Appeal before this Hon'ble Tribunal for challenging the Environmental Clearance (EC) dated 19/9/2024 granted by the Respondent No.1-Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India to the Respondent No.4-Maharashtra State Power Generation Company Ltd. (MAHAGENCO) for construction of 2X660 MW Coal Based Super Critical Thermal Power Plant within the existing premises of 2190 MW Koradi Power Plant at Koradi, Tahasil :Kamptee, Dist: Nagpur.



3. I say and submit that Respondent No.1-MoEF&CC, Govt. of India has granted Environmental Clearance (EC) dated 19/09/2024 to the Respondent No.4-Maharashtra State Power Generation Company Ltd. (MAHAGENCO) for construction of 2X660 MW Coal Based Super Critical Thermal Power Plant within the existing premises of 2190 MW Koradi Power Plant at Koradi, Tahasil :Kamptee, Dist: Nagpur. A copy of the Environment Clearance dtd.19/09/2024 is enclosed to the Appeal as an Annexure-01.

4. I say and submit that Respondent NO.3-MPCB has granted Consent to Establish dated 3/5/2025 to M/s.Koradi Thermal Power Station (MAHAGENCO) for electricity generation of 1320 MW, subject to certain terms and conditions, which is valid for a period upto commissioning of the project or upto 5 years, whichever is earlier. A copy of the Consent to Establish 3/5/2025 is enclosed herewith and marked as an Annexure-I.

5. I say and submit that in order to verify the present status, the Official of the Respondent No.3-MPCB at Nagpur visited the site in question on 30/08/2025 and observed as follows :

- (i) During the visit, the fabrication yard and storage yard development is in progress.
- (ii) They have proposed to provide ETP of capacity 28,800 CMD to treat the industrial effluent generated from the unit, which will be recycled / reused 100% for cooling tower, dust suppression and ash handling plant etc.



- (iii) They have proposed to provide STP of capacity 22 CMD to treat the domestic effluent generated from the unit, which will be recycled / reused 100% for cooling tower, dust suppression and ash handling plant etc.
- (iv) The unit has submitted the Bank Guarantee of Rs.25 Lakhs towards compliance of the Consent Conditions and Environment Clearance. A copy of the visit report dated 30/8/2025 is enclosed herewith and marked as an **Annexure-II.**

6. Hence this submission.

For and on behalf of the Respondent No.3-Maharashtra Pollution Control Board,

Patil
03/08/25

(Dhanashree Patil)

Sub-Regional Officer, Nagpur-I

sworn before me on this *30th* day of *Sept*, 20*25* at Nagpur by Shri/Smt./Ku *Dhanashree Patil* R/o *Nah* who has been identified by Shri/Smt. *self* Advocate, Nagpur.

Mos P. Chobe
NOTARY
GOVT. OF INDIA
Nagpur (M.S.) INDIA



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

RED/L.S.I (R48)

Date: 03/05/2025

No:- Format1.0/CAC/UAN

No.0000221087/CE/2505000291

To,

Koradi Thermal Power Station, (MAHAGENCO),
 2 X 660MW Coal based Supercritical Thermal Power
 Plant,Khasara No.-188-189, Koradi, Tal. - Kamptee,
 District - Nagpur.



Your Service is Our Duty

Sub: Consent to Establish

Ref:

1. Environmental Clearance granted by MoEF-CC, GoI vide letter No. J-13012/87/2007-IA.II(T) dtd. 19/09/2024.
2. Your application for grant of Consent to Establish vide UAN No. MPCB-CONSENT-0000221087.

Your application No.MPCB-CONSENT-0000221087 Dated 12.09.2024

For: Grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to establish is granted for a period up to commissioning of the unit or up to 5 year whichever is earlier.**
2. **The capital investment of the project is Rs.10608 Crs. (As per undertaking submitted by pp)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	ELECTRICITY GENERATION	1320	MW

Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	28800	As per Schedule-I	Recycle/reused 100 % for Cooling tower,Dust suppression and Ash handling plant etc.
2.	Domestic effluent	22	As per Schedule-I	Recycle/reused 100 % for Cooling tower,Dust suppression and Ash handling plant etc.

Koradi Thermal Power Station
Mahagenco
Plot No. 1, Sector 10, Gurgaon
Haryana - 122002

Project: Mahagenco
Gurgaon
Haryana

Date: 01/05/2024

To: Mahagenco
Gurgaon



Subject: Consent to Establish for the proposed
Mahagenco Thermal Power Station (Mahagenco)
Gurgaon, Haryana.

Reference: Mahagenco/2023/1000

The consent to establish is granted for a period of five years from the date of issue of this consent to establish. The consent to establish is granted for a period of five years from the date of issue of this consent to establish.



The consent to establish is granted for a period of five years from the date of issue of this consent to establish. The consent to establish is granted for a period of five years from the date of issue of this consent to establish.

The consent to establish is granted for a period of five years from the date of issue of this consent to establish. The consent to establish is granted for a period of five years from the date of issue of this consent to establish.

Sl. No.	Description	Unit	Value
1
2

Under Water (WTCM) 1874 A7 for the purpose of effluent.

Sl. No.	Description	Unit	Value
1
2



5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Stack No.1 (Twin flue)	BOILER OF UNIT-1 & 2	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Fly Ash	5425	Ton/D	Sale	Shall be disposed as per MoEF & CC notification vide S.O. 5481(E) dtd.31.12.2021 & its amendment dtd.30.12.2022 & amendments thereafter.
2	Bottom Ash	1370	Ton/D	Sale	Shall be disposed as per MoEF & CC notification vide S.O. 5481(E) dtd.31.12.2021 & its amendment dtd.30.12.2022 & amendments thereafter.

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	5.2 Wastes or residues containing oil	48	Ton/Y	Incineration/ Recycle	Sale to authorised party / CHWTSDF
2	Glass Wool	64	Ton/Y	Incineration/ Recycle	Sale to authorised party / CHWTSDF
3	Waste Resin	16	Ton/Y	Incineration/ Recycle	Sale to authorised party / CHWTSDF
4	35.3 Chemical sludge from waste water treatment	16	Ton/Y	Landfill after treatment	CHWTSDF
5	5.1 Used or spent oil	80	Ton/Y	Recycle	Sale to authorised party / CHWTSDF

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
11. PP shall comply with the MoEF & CC notification vide S.O. 5481(E) dtd.31.12.2021 & its amendment dtd.30.12.2022 & amendments thereafter to achieve 100% utilization of Fly Ash. PP shall dispose legacy pond ash regularly.

12. PP shall comply with technical specifications and guidelines issued by Central Pollution Control Board (CPCB) and Central Electricity Authority (CEA) of June, 2023 for ash pond or dykes.
13. PP shall install Flue Gas De-sulphurisation (FGD) System and shall comply with the emission norms as per the timeline prescribed in MoEF & CC Notification dated 05.09.2022 and its subsequent amendments.
14. The applicant shall comply with the conditions Environmental Clearance granted by MoEF-CC, Gol vide letter No. J-13012/87/2007-IA.II(T) dtd. 19/09/2024.
15. This consent is issued pursuant to 17th Consent Appraisal Committee (CAC) meeting of 2024-25 held on dtd. 13/03/2025.
16. The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/Activity.
17. The industry shall create an Environment Cell by appointing an Environmental Engineer OR Expert for looking after day-to-day activities related to Environment OR Pollution control.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



Avinash

85548866
9956e8f0
ab8410f8
942f0cbc
3766c262
677bb87b
30e21361
6cbe48ab

Signed by: Dr. Avinash Dhakne
Member Secretary
For and on behalf of
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2025-05-03 15:22:10 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	21216000.00	MPCB-DR-30271	21/11/2024	RTGS

Copy to:

1. Regional Officer, MPCB, Nagpur and Sub-Regional Officer, MPCB, Nagpur
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have proposed to provided the Effluent Treatment Plant (ETP) with the design capacity of 28800 m³/day.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

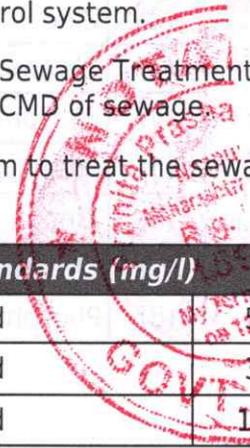
Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
For Condenser Cooling Water		
(1)	pH	Between 6.5 to 8.5
(2)	Temperature	Not to exceed 5°C than that of intake water temp.
(3)	Free available chlorine	Not to exceed 0.5
(4)	pH	Between 6.5 to 8.5
(5)	Temperature	Not to exceed 5°C than that of intake water temp.
(6)	Free available chlorine	Not to exceed 0.5 mg/l
Boiler Blow Down		
(1)	Suspended Solids	Not to exceed 100
(2)	Oil & Grease	Not to exceed 10
(3)	Copper (Total)	Not to exceed 1
(4)	Iron (Total)	Not to exceed 1
(5)	Suspended Solids	Not to exceed 100 mg/l
(6)	Oil & Grease	Not to exceed 10 mg/l
(7)	Copper (Total)	Not to exceed 1 mg/l
(8)	Iron (Total)	Not to exceed 1 mg/l
Cooling Tower Blow Down		
(1)	Free available chlorine	Not to exceed 0.5
(2)	Zinc	Not to exceed 1
(3)	Chromium (Total)	Not to exceed 0.2
(4)	Phosphate	Not to exceed 5
(5)	Free available chlorine	Not to exceed 0.5 mg/l
(6)	Zinc	Not to exceed 1 mg/l
(7)	Chromium (Total)	Not to exceed 0.2 mg/l
(8)	Phosphate	Not to exceed 5 mg/l

INDIA
Expires
12/2029

Sr.No	Parameters	Standards (mg/l)
D.M. Plant Effluent		
(1)	pH	5.5 to 9
(2)	Suspended Solids	Not to exceed 100
(3)	Oil & Grease	Not to exceed 10
(4)	BOD 3 days	Not to exceed 30
(5)	COD	Not to exceed 250
(6)	TDS	Not to exceed 2100
(7)	pH	5.5 to 9
(8)	Suspended Solids	Not to exceed 100 mg/l
(9)	Oil & Grease	Not to exceed 10 mg/l
(10)	BOD 3 days	Not to exceed 30 mg/l
(11)	COD	Not to exceed 250 mg/l
(12)	TDS	Not to exceed 2100 mg/l
Ash Pond Effluent		
(1)	pH	Between 6.5 to 9.0
(2)	Suspended Solids	Not to exceed 100mg/l
(3)	Oil and Grease	Not to exceed 10mg/l
FGD Effluent		
(1)	pH	Between 6.5 to 8.5
(2)	DO	Not to exceed 5 mg/l
(3)	Temperature	Not to exceed 7 Degree Celcius (higher than intake water temperature)
(4)	Suspended Solids	Not to exceed 10%(above intake sea water SS Concentration)

- C] The treated effluent shall be recycled /reused 100 % for Cooling tower, Dust suppression and Ash handling plant within premise after confirming above standards. In no case, effluent shall find its way to outside factory premises.
- D] The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
2. A] As per your application, you have proposed to provided Sewage Treatment Plant of designed capacity 30.0 CMD for the treatment of 22.0 CMD of sewage.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)
1	Suspended Solids	Not to exceed 50
2	BOD 3 days 27°C	Not to exceed 30
3	COD	Not to exceed 100



- C] The treated sewage shall be recycled /reused 100 % for Cooling tower, Dust suppression and Ash handling plant within premise after confirming above standards. In no case, sewage shall find its way to outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	95040.00
2.	Domestic purpose	27.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0.0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

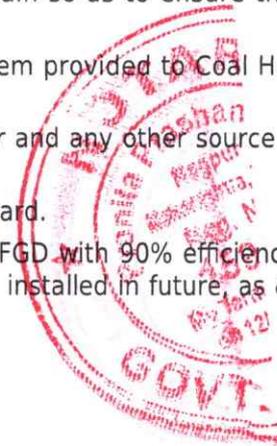
1. As per your application, you have proposed to provide the Air pollution control (APC) system and also to erect following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
Stack No.1 (Twin flue)	BOILER OF UNIT-1 & 2	ESP Flue Gas Desulfurization (FGD)	150.00	Coal 19671.232 Ton/D	0.5	TPM	30 Mg/Nm ³
						SO ₂	100 Mg/Nm ³
						NO _x	100 Mg/Nm ³
						Mercury (Hg)	0.03 Mg/Nm ³

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Units	Parameters	Standards
Standards for Thermal Power Plant:		
TPPs (Units) to be installed from 1st January, 2017**		
Total Particulate Matter	Particulate Matter	30 mg / Nm ³
	Sulphur Dioxide (SO ₂)	100 mg/ Nm ³ mg / Nm ³
	Oxides of Nitrogen (NO _x)	100
	Mercury (Hg)	0.03 mg / Nm ³

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
6. Control Equipment.
- Electrostatic Precipitator (ESP) of sufficient capacity provided to Boiler and any other sources of particulate matter shall be Operate and maintain so as to ensure that TPM emission doesnot exceed 100 mg/Nm³.
 - Dust collecting system and automatic water sprinkler system provided to Coal Handling Plants shall be operate and maintain continuously.
 - Dust collector of sufficient capacity provided to coal crusher and any other source of SPM shall operate and maintain continuously.
 - There shall not be any fugitive emission from coal storage yard.
 - The industry shall make necessary provisions for installing FGD with 90% efficiency in its design and layout ad sufficient floor space so that it can be installed in future, as & when directed by Board.



SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	Rs. 25.0 Lakh	15 days	Towards compliance of consent conditions and conditions of Environmental Clearance	Continuous	31/03/2031

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV
General Conditions:

1. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
2. The applicant shall maintain good housekeeping.
3. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
4. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
5. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
6. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
7. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
8. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
9. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
10. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
11. The PP shall provide personal protection equipment as per norms of Factory Act

12. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
13. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
14. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
15. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
16. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
17. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
18. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
19. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
20. The industry should not cause any nuisance in surrounding area.
21. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
22. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
23. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
24. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.

25. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
26. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
27. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
28. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
29. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
30. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
31. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.



This certificate is digitally & electronically signed.





Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Visit Report

General Information

IMIS ID : MPCB-UNCONSENTED-0000035872

Industry Name : Koradi Thermal Power Station, (MAHAGENCO), 2 X 660MW Coal based Supercritical Thermal Power Plant

Address : Khasara No.-188-189, Koradi, Tal. - Kamptee, District - Nagpur

Pincode : 000000

Category : Red (LSI)

Email :

Phone :

Visit Scheduled On : 30/08/2025

Last date of visit : 30/08/2025

Visited by : Dhanashree Patil(SRO-Nagpur I)

Visited On

Visited Industry on : 30/08/2025

Email Address of Unit :sekrdproj@mahagenco.in

Telephone Number of Unit :9665771888

Siting Criteria

Siting Criteria : No

Location

Notified Industrial area : No

Detail : -

Planning Authority : -

Visit For

Visit For : Surprise

Applied For : Court Matter

Previous Consent Detail

Consent UAN No.	Date	Validity	Capital Investment	Verified By
NA			0	NA

Environment Clearance

Is EC Applicable : Yes

Is EC Obtained : Yes

EC Detail : J-13012/87/2007-IA II(T) dtd. 19/09/2024

Production Details

Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)	Operational Issue
ELECTRICITY GENERATION	1320	MW	0	--NA--	No

Waste Water Management

Source of water :
 1) Surface
 Surface Detail : -
 Authority Permission : -

Deviation In:

Water Consumption : No

Detail: -

Effluent : No

Detail: -

Sewage : No

Detail: -

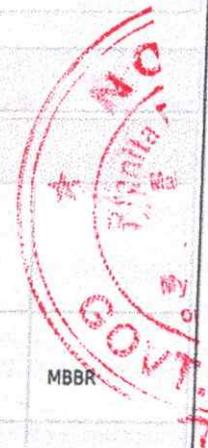
Whether Industrial effluent generated : Yes

Whether Domestic effluent generated : Yes

		Industrial		Domestic	Gardening
		Process	Cooling		
Generation in m3/day	As per consent	28800		22	0
	Actual				0

Treatment System

	Industrial	Domestic
Primary :	O & G Trap Screening Neutralization / Equalization	
Secondary :	Any Other Clarifloccution	Sewage Treatment Plant
Tertiary :		
Advanced :		



Industrial Purpose

a) Ind. Effluent Generation (in CMD): 28800

ETP Capacity : 288800

b) Segregation : No

c) Disposal : 100% Recycling Process

Domestic Purpose

a) Generation (in CMD) : 22

STP Capacity : 30

b) Disposal : Land for Gardening

Land available in acres : 2

JVS sample collection (Water)

JVS sample collected for Water : No

Detail : -

Previous JVS Records (Water)

Sr. No.	Unique Id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
---------	-----------	----------------	-------------	----------------	----------------	---------------

Air Pollution Aspect

1) Details of emission : No

#	Source	Fuel Name	Fuel Quantity	Fuel Unit	Control Equipment Installed	Stack Height(mtrs)	Operational Issue
---	--------	-----------	---------------	-----------	-----------------------------	--------------------	-------------------

Record not found.

2) Differential in existing source of emission : No

JVS sample collection (Air)

JVS sample collected for Air : No

Detail : -

Previous JVS Records (AIR)

Sr. No.	Unique Id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
---------	-----------	----------------	-------------	----------------	----------------	---------------

Hazardous Waste Generation

Difference in exiting waste generation : No

Non Hazardous Waste Generation

Difference in exiting waste generation : No

Any specific Conditions



	Condition	Compliance
Consent		
Directions		
Environment Clearance		
Any NGT / Court order		

Bank Guarantee

BG Imposed : Yes

BG Imposed Against : Consent

Bank Guarantee Imposed for	BG submitted	Bank Guarantee No	Date	Validity	Amount	Status	Compliance Period	Return	Forfeit
Towards compliance of consent conditions and conditions of Environmental Clearance	Yes	0896525BG0Y00251	27-05-2025	31-03-2031	2500000	Complied	31/03/2031	-	No-

Remark

#	Statutory Submissions	Financial Year	Within Time	Whether any deviation waste generation & disposal (less/more)
	Record not found.			

Penal Charges

Penal Charges : No

OCEMS

Is Mandatory : Not Mandatory

Connected to MPCB server : No

Green Coverage

Green Coverage : No

Detail : -

Any Specific Observation

Any Specific Observation : 1. The unit was visited wrt to the Hon'ble NGT matter- Prachi Mahurkar vs Union of India and ors and to check the compliance of Consent to Establish. 2. The industry has obtained Consent to Establish from the Board on 03/05/2025. 3. During the visit the fabrication yard and storage yard development was in progress. 4.They have given LOA for Engineering Procurement and Construction of Boiler-Turbine and Generator to M/s BHEL. 5. They have obtained EC from MoEFCC vide letter no J-13012/87/2007-IA.II(T) dtd. 19/09/2024 dtd 19/09/2024 for proposed supercritical Thermal Power Plant which is replacement of 5 various units of Mahagenco-i.e Parli, Unit-4 and 5-of 210 MW each, Koradi Unit 5 of 200 MW capacity, Chandrapur 3 units of 210 MW capacity each. 6. They have proposed to provide ETP of capacity 28800 CMD to treat the IE generated from the unit which will be Recycle/reused 100 % for Cooling tower, Dust suppression and Ash handling plant etc. 7. They have proposed to provide STP of capacity 22 CMD to treat the DE generated from the unit which will be Recycle/reused 100 % for Cooling tower, Dust suppression and Ash handling plant etc. 8.The HW generated will be disposed of to CHWTSD facility. 9. They have submitted BG of Rs 2500000/- towards compliance of consent conditions and conditions of Environmental Clearance Remarks: Industry shall comply with the consent conditions and EC conditions.



Previous legal action detail
Record not found.
Whether unit complied
Whether unit complied : Yes

VMS
30/09/25

(Vishnuvenkatesh M. Dhange)
S.E.C Project)
Koradi, Nagpur.

Patil

(Dhanashree Patil)
SRO, MPCB, Nagpur-I



